

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.566/96

Tuesday, this the 21st day of May, 1996.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. KP Dasan,
Electrical Khalasi,
Diesel Shed/Southern Railway,
Ernakulam Junction.
2. M Suresh,
Electrical Khalasi,
Diesel Shed/Southern Railway,
Ernakulam Junction. - Applicants

By Advocate Mr TC Govindaswamy

vs

1. Union of India through
the General Manager,
Southern Railway,
Headquarters Office,
Park Town.P.O.
Madras-3.
2. The Divisional Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum-14.
3. The Divisional Mechanical Engineer,
Southern Railway,
Diesel Shed,
Ernakulam Junction, Ernakulam.
4. CN Sasidharan,
Electrical Khalasi,
Diesel Shed/Southern Railway,
Ernakulam Junction,
Kochi-16.
5. Chief Personnel Officer,
Southern Railway,
Park Town.P.O.
Madras-3. - Respondents

By Advocate Mrs Sumathi Dandapani(for R.1 to 3 and 5)

The application having been heard on 21.5.96 the Tribunal on the same day delivered the following:

O R D E R

Applicants are Diesel Electrical Khalasis who are on the threshold of promotion as Khalasi Helpers. According to them, they are seniors to 4th respondent which is also the stand taken by the third respondent in A5 and A7. However, it was found that the 4th respondent was being considered for promotion as Khalasi Helper while applicants were not and the applicants therefore apprehend that the promotion which is due to them in accordance with their seniority as shown by A5 and A7 would be given a go by. Applicants apprehend that this may be because the Divisional Personnel Officer has not agreed with the views expressed in A5 and A7 though they have no written communication to that effect. They have also other related grievances.

2. During the hearing learned counsel on both sides agreed that a representation may be made by the applicants to the Chief Personnel Officer who is the 5th respondent herein. Applicants may make such a representation within a week and if such a representation is made, the Chief Personnel officer shall pass appropriate orders on the representation within one month of its receipt. Since the decision of the Chief Personnel officer in this regard will decide whether the applicants or the 4th respondent is to be promoted next, status quo as on today shall be maintained with regard to the promotion of 4th respondent till the representation is disposed of by the Chief Personnel Officer.

3. Application is disposed of as aforesaid. No costs.

Dated, the 21st May, 1996.


PV VENKATA KRISHNAN
ADMINISTRATIVE MEMBER

List of Annexures

Annexure A5: A true copy of the letter bearing No.V/MD 226/ERS/II/Staff dated 27.2.96 issued by the 3rd respondent addressed to the second respondent.

Annexure A7: A true copy of the letter No.V/MD/ERS/II/ Staff dated 17.4.96 issued by the 3rd respondent addressed to the second respondent.